

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 27.9.2019

Petition No. 153/MP/2018

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, Electricity Department of Dadra and Nagar Heveli as per the Bulk Power Agreement dated 6.9.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : Electricity Department of Dadra and Nagar Haveli

Petition No. 154/MP/2018

Subject : Petition under Section 79 to adjudicate upon dispute between the Petitioner and the Respondent, State of Goa as per the Bulk Power Agreement dated 21.11.2011.

Petitioner : Maharashtra State Electricity Transmission Company Ltd.

Respondent : State of Goa

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sudhanshu S. Choudhari, Advocate, MSETCL
Shri Yogesh S.Kolte, Advocate, MSETCL
Shri M.G Ramachandran, Advocate, RGPPL
Ms. Poorva Saigal, Advocate, RGPPL
Shri Anand K. Ganesan, Advocate, DNH Power
Ms. Swapna Seshadri, Advocate, DNH Power
Shri Ashwin Ramanathan, Advocate, DNH Power

Record of Proceedings

Learned counsel for the Petitioner, Maharashtra State Electricity Transmission Company Ltd. requested for time to file rejoinder to the replies filed by the Respondents. Request was allowed by the Commission.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its rejoinder, by 11.10.2019. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account

3. The Petitions shall be listed for hearing on admissibility in due course for which separate notice will be issued to the parties.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)

